CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 232/MP/2024

Subject	:	Petition under Section 79 read with Section 66 of the Electricity Act, 2003 and Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2022.
Petitioner	:	Tadas Wind Energy Limited (TWEL)
Respondent	:	National Load Dispatch Centre (NLDC) & Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, TWEL Ms. Nehul Sharma, Advocate, TWEL Ms. Lavanya Panwar, Advocate, TWEL Shri V. M. Kannan, Advocate, KPTCL Shri Shahbaz Hussain, Advocate, KPTCL Shri Sumanth Gowda, Advocate, KPTCL Ms. Harimohana N., Advocate, KPTCL Ms. Diksha Pherwani, Advocate, KPTCL Shri Mayank Singh, Advocate, KPTCL Shri Rishabh Raj Wadhwa, Advocate, KPTCL

Record of Proceedings

Learned counsel for the Petitioner argued the matter at length. However, learned counsel for the Respondent, KPTCL, sought time as the arguing counsel was not available.

2. Considering the request of the learned counsel for the Respondent, KPTCL, the matter is fixed for hearing on 12.1.2027 as it remained part-heard.

By order of the Commission

(Vipan Sharma)
Deputy Chief (Law)